

NOTIFICATION

New Delhi, the 17th December, 2015

S.O. 3448(E).—Whereas by notification of the Government of India, in the Ministry of Finance (Department of Revenue) number S.O. 2033 (E) dated 6th August, 2009, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 15, “Manavseva Crusade against Childhood Blindness” by “Manavseva Lokkalyan Mahasangh, Dr. Raj Siddiqui Complex, H.No.32, ASI Nagar, Nagpur, Maharashtra - 44017”, as an eligible project or scheme for a period of three years beginning with financial year 2009-10 and which was extended further vide notification number S.O. No. 2402(E) dated 9.10.2012 for a period of three years ending with financial year 2014-15;

And whereas the said project or scheme is likely to extend beyond six years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub- section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project “Manavseva Crusade against Childhood Blindness” which is being carried out by “Manavseva Lokkalyan Mahasangh, Dr. Raj Siddiqui Complex, H. No. 32, ASI Nagar, Nagpur, Maharashtra - 44017”, without any change in the approved cost of Rs. 4.93 crore, as an eligible project or scheme for a further period of three years commencing with the financial year 2015-16 i.e 2015-16, 2016-17 & 2017-18.

[No. 274/2015/F. No. V. 27015/4/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)